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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

D.A.No.3190/92

Date of decision: 26.02.1993.

Mrs. Archana Saxena Applicant

versus

Union of India & Ors. Respondents

Coram:-

The Hon'ble Mr. J.P. Sharma, Member(J)

The Hon'ble Mr. S.R. Adige, Member(A)

For the applicant : Sh. D.N. Goburdhan, counsel

For the respondents : Sh. Madhav Panikar, counsel
for Respondent No.2.

None for Respondent No.1
though served.

JUDGEMENT (ORAL)

(delivered by Hon'ble Sh. J.P. Sharma, Member(J)).

Heard the learned counsel for the applicant
and the learned counsel for Respondent No.2.

The learned counsel for Respondent No.2
raised a preliminary objection regarding the jurisdiction
of the Tribunal so far Respondent No.2 is concerned.
However, the learned counsel for Respondent No.2 has also
made a statement at the bar that the applicant who is
working as Asstt. Lecturer in the Institute of Hotel

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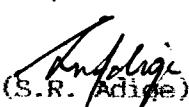
Management Catering & Nutrition, Pusa and also assigned the duties of warden of the Girls Hostel shall be relieved from the job of wardenship by 7th of April, 1993. In view of this above statement made by the learned counsel of Respondent No.2, we are not entering on the point deciding the issue of jurisdiction so far as Respondent No.2 is concerned.

The learned counsel for the applicant stated that since U.O.I. has not appeared and the application has made representation to the U.O.I. who is over all controller of the functions and affairs of Respondent No.2 so the representation be ordered to be disposed of within a reasonable time. This contention of the learned counsel for the applicant is not opposed by the learned counsel for Respondent No.2.

In view of the above facts and circumstances of the case, the present application is disposed of on the statement made by the learned counsel for Respondent No.2 as stated above and that the U.O.I. shall dispose of the representation of the applicant within a period of one month from the date of receipt a copy of this order. No costs.

A copy of this order be sent to U.O.I.

Issue dasti.


(S.R. Adine)
Member(A)
26.02.93


(J.P. Sharma)
Member(J)
26.02.93